

ITEM NO.18

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 269/2026

GHANSHYAM DAYALU UPADHYAY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

FOR ADMISSION

IA No. 205735/2026 - EXEMPTION FROM FILING O.T.

Date : 07-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) : Mr. Ghanshyam Dayalu Upadhyay, Adv.
Mr. Anoop Prakash Awasthi, AOR
Mr. Shubham Dubey, Adv.
Mr. Rushikanta Dash, Adv.
Ms. Jasleen Kaur, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. We are not inclined to entertain a petition under Article 32 of the Constitution of India.
2. The Writ Petition stands dismissed.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
ASSISTANT REGISTRAR